The 24th February, 2018

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalisation of Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2018.

In exercise of the powers conferred under Section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), FSSAI has framed the Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2018 relating to labelling of Blended Vegetable Oils.

2. These draft regulations are in the process of being notified and the final regulations are likely to take some more time before being notified and enforced. Meanwhile, keeping in mind the consumer interest and to ensure fair practices in trade of blended edible vegetable oils, it has been decided to operationalize these regulations, enclosed herewith, with immediate effect.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 18 (2) (d) and 16 (5) of Food Safety and Standards Act, 2006.

(Sunil Bakshi)
Advisor (Regulations/Codex)

To

1. All Food Safety Commissioner.
2. All Authorized Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:
1. PPS to Chairperson, FSSAI, 2. PS to CEO, FSSAI, 3. All Directors, FSSAI.
Notice for operationalisation of Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2018.

1. The Food Safety and Standards Authority of India, hereby makes the following regulations operational with immediate effect. The enforcement of these regulations shall commence only after the final regulations are notified in the Gazette of India.

2. In the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 (herein after refer as said regulations), -

(1) In regulation 2.3, in sub-regulation 2.3.3, for second proviso, the following shall be substituted, namely:-

“Provided further that in case of label declarations required under sub-regulations 2.4.2 and 2.4.4 except in case of declaration specifying instructions for use or preparation of the product, the size of numeral and letters shall not be less than 3mm.”

(2) In regulation 2.4, in sub-regulation 2.4.2, for clause 11, the following shall be substituted, namely:-

“11. Every package containing an admixture of edible oils shall carry the following label declaration immediately below its brand name, namely:-

<table>
<thead>
<tr>
<th>Blended Edible Vegetable Oil</th>
</tr>
</thead>
<tbody>
<tr>
<td>(Name and nature* of edible vegetable oil) .................% by weight</td>
</tr>
<tr>
<td>(Name and nature* of edible vegetable oil) ......................% by weight</td>
</tr>
</tbody>
</table>

(*i.e. in raw or refined form)

The font size of the label declaration “Blended Edible Vegetable Oil” shall not be less than 5 mm.

There shall also be the following declaration in bold capital letters along with the name of product on front/central panel,-

NOT TO BE SOLD LOOSE